GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:6915 ANSWERED ON:07.05.2010 PROPOSALS FOR SETTING UP OF POWER PROJECTS

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Will the Minister of POWER be pleased to state:

- (a) the number of proposals for the setting up of Thermal Power Plants and gas based power projects submitted by the State Governments of Maharashtra and Gujarat to the Central Electricity Authority during the period from 2000 to 2009; and
- (b) the number of proposals out of them cleared till the 31st December, 2009 along with the number of proposals under consideration and rejected, separately?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

- (a) & (b): Before the enactment of Electricity Act, 2003, five proposals for setting up of thermal/gas based power projects were received in the Central Electricity Authority (CEA) during the period 2000 to 2003 from the State Governments of Maharashtra and Gujarat for techno-economic clearance. Following four proposals were accorded techno-economic clearance by the Central Electricity Authority:
- Sl.No. Name of the Scheme/Executing Agency State Capacity (MW)
- 1. Hazira CCPP by M/s. Gujarat State Energy Generation Limited Gujarat 156
- 2. Dhuvaran CCPP by M/s. Gujarat Electric Corporation Limited. Gujarat 106.617
- 3. Kutch Lignite TPS Extn. Unit-4 by M/s.GEB. Gujarat 1x75=75
- 4. Paras TPS Extn. by M/s. MSEB Maharashtra 1x250=250

Project proposal of M/s. Gujarat Industries Power Company Limited, namely, Surat Lignite Power Project Expansion Phase-II (2x125 MW) was returned by the Central Electricity Authority.

After the enactment of the Electricity Act, 2003 and its coming into force w.e.f. 10th June, 2003, thermal projects do not require the concurrence of the Central Electricity Authority (CEA).